

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Service Tax Appeal No.21706 of 2016**

(Arising out of the Order in Appeal - COC-EXCUS-000-APP-171-16-17,  
dated -29/06/2016 passed by the Commissioner (Appeal), Customs,  
Central Excise and Service Tax, Cochin)

**M/s Padmashree Developers**

En ke Chambers, Gopala Prabhu Road,  
Cochin, Kerala-682035

**Appellant(s)**

*VERSUS*

**Commissioner of Central Excise,  
Customs and Service Tax, Cochin**

CR Building, I.S. Press Road,  
Cochin-682018

**Respondent(s)**

**APPEARANCE:**

Ms. Sneha Phillip for the Appellant

Mr. K. Vishwanatha, AR for the Respondent

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)**

**Final Order No.20465/2023**

Date of Hearing: 29/05/2023

Date of Decision: 29/05/2023

**As Per Bench**

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been

accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A. AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

*Nihal*